

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

23. C.P.(IB)-267(MB)/2022

**CORAM:**

**SHRI SHYAM BABU GAUTAM**  
**HON'BLE MEMBER (T)**

**SHRI KISHORE VEMULAPALLI**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 07.03.2023**

**NAME OF THE PARTIES: - Bank of Baroda**

**V/s**

**Rohit Ramnath Katyal**

**APPEARANCES: -**

**FOR THE PETITIONER** : Absent.

**FOR THE RESPONDENT** : Adv. Minal Pawar i/b India Law Alliance -  
Advocates

Fereshte Sethna a/w Suyash S. Bhave i/b

DMD Advocates

**Section: 95(1) of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

The matter is taken convened through Virtual Hearing (VC).

Due to paucity of time, this matter could not be taken up. List  
this matter for hearing on **02.05.2023**.

**Sd/-**

**SHYAM BABU GAUTAM**  
**Member (Technical)**

**Sd/-**

**KISHORE VEMULAPALLI**  
**Member (Judicial)**

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